

(20)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 1620/95.

Dt. of Decision : 17-9-96.

J. Krishnaiah

.. Applicant.

Vs

1. The General Manager,
SC Rly, Rail Nilayam,
Sec'bad.
2. The Dy.Chief Mech.Engineer,
Carriage Repair Shop,
Settipalli Post, Tirupathi,
Chittoor District.

.. Respondents.

Counsel for the Applicant : Mr. K.Sushakar Reddy

Counsel for the Respondents : Mr. C.V.Malla Reddy, SC for Rlys.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

ORDER

Oral Order (Per Hon'ble Shri R.Rangarajan, Member (Admn.))

Heard ^M r. K.Sudhakar Reddy, learned counsel for the applicant and Mr.C.V.Malla Reddy, learned counsel for the respondents.

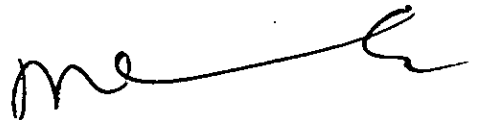
2. The applicant in this OA is the land looser whose land to the extent of 0.25 cents under various survey heads in Settipalle Village was acquired in award No.1/84 dated 5-5-84 and 2/84 dated 31-12-84(Annexure-I) for establishment of Railway Carriage Repair Shop at Tirupathi.

3. This OA is filed for appointing him against the land losers' quota in view of acquiring his land for establishment of Railway Carriage Repair Shop. He has not filed any representation to the respondents in this connection. Hence, he may file a representation in this connection to the concerned authorities for disposal. No direction can be given in the absence of his filing representation.

4. In the result, the following direction is given:-

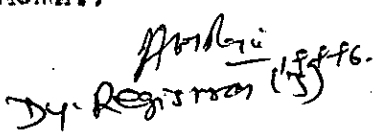
The applicant may, if so advised, file a representation to R-2 for granting him appointment against the land losers' quota. If such a representation is received, R-2 should dispose of that representation in accordance with rules expeditiously.

5. The OA is ordered accordingly. No costs.


(R. Rangarajan)
Member (Admn.)

Dated : The 17th September 1996.
(Dictated in Open Court)

sr


Dy. Registrar (15/9/96)

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..3..

O.A.No.1620/95

Copy to:

The General Manager,
South Central Railway,
Railnilayam,
Secunderabad.

2. The Dy.Chief Mech,Engineer,
C rriage Repair Shop,
Sathipalli Post,
Tirupathi,
Chittoor District.
3. One copy to Mr.K.Sudhakar Reddy, Advocate,
CAT,Hyderabad.
4. One copy to Mr.C.V.Malla Reddy, SC for Railways,
CAT,Hyderabad.
5. One copy to Library, CAT,Hyderabad.
6. One duplicate copy.

YLKR

3/10/91

001-162 8745

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Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 17/9/91

ORDER/JUDGEMENT
R.A./C.P./M.A. NO.

O.A. NO.

IN
162 8745

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

~~DISPOSED OF WITH DIRECTIONS~~

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

~~NO ORDER AS TO COSTS.~~

YLKR

II COURT

No Spare Copy

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal प्रेषण/DESPATCH 1 OCT 1991 हैदराबाद न्यायपीठ HYDERABAD BENCH
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